

बिरोध पर अल्पताम के अन्तर्गत में उपबन्ध न हो और जो रोगी के इलाज के लिए प्रतिवार्य समझी जाती हों ।

**Activities of Anand Margis in Britain**

3738. DR. VASANT KUMAR PAN-  
 DIT: Will the Minister of EXTERNAL  
 AFFAIRS be pleased to state:

(a) whether the anti-terrorists  
 squad of the Scotland Yard in England  
 has evidenced terrorist activities and  
 incidents of violences by Anand Mar-  
 gis operating from a Hostel for Home-  
 less girls in Birmingham;

(b) whether the Scotland Yard  
 Agencies have arrested some persons  
 charging them with conspiracy to  
 murder the former Indian High Com-  
 missioner in London Shri B. K. Nehru  
 and plans to murder other officials of  
 India House; and

(c) whether the High (ommission-  
 er of India in U.K. inquired into the  
 affairs and if so, the results thereof?

THE MINISTER OF STATE IN  
 THE MINISTRY OF EXTERNAL AF-  
 FAIRS (SHRI SAMARENDRA KUN-  
 DU): (a) No, Sir. However the  
 activities of the Hostel for Homeless  
 girls in Birmingham run by the  
 Anand Marg organisation, were en-  
 quired into by the anti-terrorist squad  
 of the Scotland Yard in the course of  
 investigations into the activities of the  
 Anand Marg in U.K., following the  
 stabbing incident of an Assistant of  
 the High Commission of India, Lon-  
 don.

(b) Niall Anthony Kidd, an Irish  
 national was arrested on the 15th De-  
 cember, 1977 at Wagah Border by the  
 Indian Security agencies. During the  
 course of his interrogation, after his  
 deportation, he revealed that the  
 Anand Marg Sector Leader in London,  
 had formulated plan to assassinate  
 Shri B. K. Nehru, the former Indian  
 High Commissioner in U.K. This  
 plan, however, was shelved as the  
 security around him was very tight.  
 Two other viz, Brian Shaw and Susan

Waring were also arrested as mem-  
 bers of the conspiracy.

(c) Investigation, in such cases are  
 always carried out by the local secu-  
 rity authorities. However, in this  
 case, since he was arrested and initial-  
 ly interrogated in India, senior offi-  
 cers of the Punjab Police and other  
 security services who were associated  
 with the interrogation of Niall An-  
 thony Kidd, along with officers of our  
 Mission entrusted with security, assis-  
 ted the London Police Authorities.  
 The case has been charge-sheeted.

12 hrs.

**RE. ACCIDENT AT TARA COLLIERY**

MR. SPEAKER: Now, papers to be  
 laid on the Table...Mr. Ravindra  
 Varma.

SHRI SAUGATA ROY (Barrack-  
 pore): Mr. Ravindra Varma will be  
 laying a report on the fatal accident at  
 Tara Colliery which took place on 31st  
 March, 1978. Immediately after the  
 accident occurred, I had given notice.  
 The Government came out with a  
 statement on the accident ten days after  
 the accident took place. Now he is  
 giving the report on the accident six  
 months after the accident took place..

MR. SPEAKER: I will invite your  
 attention to the rules concerned .....

SHRI SAUGATA ROY: Have you  
 my notice on this matter?

MR. SPEAKER: I have got your  
 notice, and I have invited your atten-  
 tion ...

SHRI SAUGATA ROY: Will you  
 refer the matter to the Committee on  
 Papers laid on the Table?

MR. SPEAKER: Yes.

SHRI S. NANJESHA GOWDA (Ha-  
 ssan): A full debate has been deman-  
 ded by 75 Members regarding problems  
 of agriculture in the country....

MR. SPEAKER: I have referred the matter to the Business Advisory Committee.

12.02 hrs.

PAPERS LAID ON THE TABLE

ACCIDENT AT TARA COLLIERY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the fatal accident at Tara Colliery belonging to Messrs Eastern Coalfields Limited, a subsidiary of Coal India Limited, on the 31st March, 1978 [Placed in Library See No. LT-2808/78].

PASSPORTS (AMENDMENT) RULES, 1978

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 353(E) in Gazette of India dated the 3rd July, 1978, under sub-section (3) of section 24 of the Passports Act, 1967 [Placed in Library. See No. LT-2609/78].

PAYMENT OF GRATUITY (CENTRAL) AMENDMENT RULES, 1978

SHRI RAVINDRA VARMA. On behalf of Dr. Ram Kirpal Sinha. I beg to lay on the Table a copy of the Payment of Gratuity (Central) Amendment Rules 1978 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 22nd July, 1978, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972. [Placed in Library. See No. LT-2610/78].

DRUGS AND COSMETICS (FIRST AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAG-DAMBI PRASAD YADAV): I beg to

lay on the Table a copy of the Drugs and Cosmetics (First Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 376(E) in Gazette of India dated the 20th July, 1978, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-2611/78].

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha.—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th August, 1978, agreed without any amendment to the Indian Explosives (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 26th July, 1978."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th August, 1978, agreed without any amendment to the Passports (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 28th July, 1978."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 7th August, 1978."